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SC & ST Welfare Department

NOTIFICATION

5th February 2026

सं०सं०-४ / निदे.महा.वि. (AADHAAR) 71-09/2025-713—Whereas, the SC & ST Welfare Department, Government of Bihar has already implemented an online platform named “Vikas Register” through Bihar Mahadalit Vikas Mission (BMVM) for maintaining a socio-economic database of Scheduled Caste and Scheduled Tribe families and for monitoring benefit delivery of various welfare schemes.

Whereas, the department has now initiated the development of a mobile application titled “Vikas Register 3.0” *intended to strengthen* real-time data collection, scheme benefit tracking and Aadhaar authentication of SC & ST families residing in Bihar for improved transparency, accountability and targeted implementation of welfare measures.

Whereas, under this application, it is proposed to carry out Aadhaar authentication, on a voluntary basis, through Yes/No and/or e-KYC modes, for authentication of Scheduled Caste and Scheduled Tribe families to verify their eligibility and ensure efficient delivery of government benefits and services.

Whereas, the Government of India, Ministry of Electronics and Information Technology, vide its Office Memorandum No. 13(18)/2022-EG-II, dated 22.04.2025, has conveyed the approval of the Unique Identification Authority of India (UIDAI) to the department vide Authority letter No. HQ-13081/6/2023-AUTH-II HQ/C-11655 dated 23.04.2025 for using Aadhaar Authentication for this purpose, in terms of Rule-5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 read with sub-clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

Whereas, the Digital Personal Data Protection Act, 2023 has come into force, providing the legal framework governing processing of digital personal data and mandates protection of personal data of data principals.

Now, in compliance with the provisions of the Digital Personal Data Protection Act, 2023, therefore, in pursuance of the powers conferred under sub-clause (i) or (ii) of clause (b) of sub-section (4) of Section 4 or Section 7 of the Aadhaar Act, 2016, and Rule-5 of the said Rules, and being authorized by the Government of India in this behalf, the Government of Bihar hereby authorizes the SC & ST Welfare Department to perform Aadhaar Authentication, on a voluntary basis, for authentication of Scheduled Caste and Scheduled Tribe families of Bihar under the “Vikas Register 3.0” mobile application using Yes/No and/or e-KYC authentication facilities.

By order of the Governor of Bihar,
SANDEEP KUMAR R. PUDAKALKATTI,
Secretary.

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